

(42)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2006

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

Dilip Timblo
V/s.

M/s. Sociedade De-Formrnto Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Mr. Eresh
Kotwal

Advocate

MD

for R2 & R4

i/b Mulla & Mulla

and Meeta Dagli

Advocates

MD

no

i/s Mulla & Mulla

Mr. Zail Andymyine

Advocate

JA

a/w Abbeza-fairululky

& Aashwin Chivalwar

Advocates

AD

i/s HSA Advocates

Advocates

AD

for R 8 to R10

Mr. Joseph Kodeanthara - Sr Counsel

Mr. Eric Correia

Mr. Aakash Rebello

Mr. Atul Desai

Ms. Krunika Shah

i/b Kanga & Co

Advocate for Petitioners

Advocates & Solicitors

} Advocates

FDShah

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ORDER
TCP 87/397-398/NCLT/MB/MAH/ 2006

Petitioner Counsel submits that due to some difficulty on 23.1.2018, the date of hearing of 23.1.2018 is hereby cancelled and at his request, date of hearing is preponed to 22.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)